

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO. 396 OF 2012

Date of Decision:- 04th April, 2019.

***CORAM: R. VIJAYKUMAR, MEMBER (A).
RAVINDER KAUR, MEMBER (J).***

Manasrajan Rabindra Das,
Aged 28 years,
Presently working as Skilled Machinist in
Naval Dockyard, Mumbai and residing at
N-7, Naval Civilian Housing Colony,
Kanjur Marg (West), Mumbai 400078.
(Applicant by Advocate Shri. A.I. Bhatkar)

....*Applicant*

Versus

1. The Union of India

Through The Secretary,
Ministry of Defence, South Block,
New Delhi 110001.

2. The Admiral Superintendent,

Naval Dockyard, Lion Gate,
Shahid Bhagatsingh Road,
Mumbai 400023.

3. Shri. Sukant Behera,

Ticket No.12693-N,
Chargeman II (Power),
Naval ship Repair Yard,
MEWR(L) Naval Base,
Karwar-581 308 (Karnataka).

....*Respondents*

(Respondents by Advocate Shri. V.S. Masurkar and Shri. N.K. Rajpurohit)

ORDER (ORAL)

Per: R. Vijaykumar, Member (A)

1. Heard Shri. A.I. Bhatkar, learned counsel for applicant. Shri. V.S. Masurkar and Shri. N.K. Rajpurohit,

learned counsels for the respondents.

2. The learned counsel for applicant submits that he has received instructions from the applicant to withdraw the application since he has already secured the reliefs claimed in the OA.
3. In the circumstances, this OA is dismissed as withdrawn without any orders as to costs.

(Ravinder Kaur)

Member (J)

srp

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(R. Vijaykumar)

Member (A)